

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH AT BANGALORE**

MISCELLANEOUS APPLICATION NO.170/00915/2019

IN

ORIGINAL APPLICATION NO.170/001042/2019

DATED THIS THE 10TH DAY OF JANUARY, 2020

**HON'BLE DR K B SURESH....MEMBER (J)
HON'BLE SHRI C V SANKARMEMBER (A)**

Dr.A.N.Prakash Gowda, IPS,
S/o Late Ningegowda,
Aged about 42 years,
Posted as Deputy Commissioner of Police,
Law & Order, Mysuru City, Mysuru,
Residing at No.9, E & F Block,
1st Main, Ramakrishnanagar,
Mysuru.

...Applicant

(By Advocate Shri.M/s.Subba Rao & Co.)

Vs.

1. The Union of India,
Represented by its Secretary,
Ministry of Home Affairs,
New Delhi-110001.
2. The State of Karnataka,
By its Principal Secretary,
Department of Personnel
And Administrative Reforms,
Vidhana Soudha, Bengaluru-560 001.
3. The Director General and
Inspector General of Police,
Nrupathunga Road, Bengaluru-560 001.
4. Sri.Mutturaju M,
Superintendent of Police,
(Non IPS), now posted as
Deputy Commissioner of Police,
Law & Order,
Mysuru City, Mysuru-575 001.

...Respondents

(By Shri.R.B.Sathyanarayana Singh for R-2 to R-4)
ORDER (ORAL)

HON'BLE DR K.B.SURESH, MEMBER (J)

Learned counsel for the applicant files a Memo for withdrawal of MA.
Allowed. The matter is allowed to subside. MA is dismissed as withdrawn.
No order as to costs.

**(C V SANKAR)
MEMBER (A)**

**(DR K.B.SURESH)
MEMBER (J)**

/rsh/

Annexures referred to by the Applicant in MA No.170/0915/2019

Annexure MA-1 Copy of order dated 10.12.2019 in OA No.1042/2019